

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 206  
CP No. 250/59-241-242/JPR/2019  
Under Section 59-241-242-244 of  
Companies Act, 2013

**In the matter of:**

**Mr. Amitabh Dube**

...Petitioner

**Versus**

**Marathon India Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner	: Ashish Tiwari, Adv. Ashutosh Swami, Adv. Naresh Kumar Sejvani, Adv.
For the Respondent	: Mitul Jain, Adv. Rohan Mittal, Adv.

**ORDER**

Heard Mr. Ashish Tiwari, Adv. along with Mr. Ashutosh Swami, Adv. appearing on behalf of the Petitioner. Mr. Mitul Jain, Adv. along with Mr. Rohan Mittal, Adv. appearing on behalf of the Respondent. Learned counsel for the Respondent is directed to produce entire record of the board meetings. List the matter for further consideration on 03.05.2024.

Sdr

(Rajeev Mehrotra)  
Technical Member

Sdr

(Deep Chandra Joshi)  
Judicial Member

March 28, 2024